

**IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI "H" BENCH, MUMBAI**

**[Coram: Pramod Kumar (Vice President)
And Saktijit Dey (Judicial Member)]**

ITA No. 4597/Mum/2018
Assessment Year: 1989-90

Naresh Trading Co.Appellant
*116, Muljai Devshi Building,
Ground Floor, New Chinch Bunder Road,
Mumbai-400 009
[PAN: AABFK 2007Q]*

Vs

ACIT, Central Circle-3(3)Respondent
Mumbai

Appearances by

Withdrawal letter dated 10.06.2021 for the appellant
T. S. Khalsa for the respondent

Date of concluding the hearing : July 9, 2021
Date of pronouncement : July 13, 2021

ORDER

Per Pramod Kumar, VP:

1. The assessee has moved petition seeking withdrawal of this appeal, on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.
2. Learned Departmental Representative does not oppose the prayer so made by the assessee.
3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeal is required to be withdrawn.

4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss this appeal as withdrawn.

5. In the result, the appeal is dismissed as withdrawn. Pronounced in the open court today on the 13th day of July 2021.

Sd/-
Saktijit Dey
(Judicial Member)

Sd/-
Pramod Kumar
(Vice President)

Mumbai, dated the 13th day of July, 2021

Copies to:

(1)	<i>The Applicant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

By order

Assistant Registrar
Income Tax Appellate Tribunal
Mumbai benches, Mumbai